IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CAA-424/ND/2017

In the matter of Integral Biosciences (P) Ltd

....PETITIONER

SECTION:

Under Section 230-232

Order delivered on 31.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

:Mr. P. Nagesh, Advocate Mr. Dhruv Gupta, Advocate

For the Respondent/Corporate Debtor: Ms. Lakshmi Gurung, Standing

Counsel, Income tax Deptt. with

Mr. Omkar Singh.

ORDER

Learned Counsel for the petitioner is present. Ld. Company Prosecutor for the RD/ROC is also present. Learned Standing Counsel for the Income tax Department is also present and represents that a copy of the Petition/appeal along with annexure be made available to them in order to react on the part of the Income tax Department and to file their observations. Ld. Company Prosecutor states that the observations of RD have already been filed and a copy of the same has also been made available to the Ld. Counsel for the petitioner.

Taking into consideration the said representation of the Ld. Standing Counsel of the IT Department, 3 weeks time is granted. Further, Ld. Counsel for the petitioner seeks that the petitioner may be permitted to file reply on the observations/reply on receipt from the Income tax Department. The same is also permitted within a period of one week from the date of receipt of observations from the Income tax Department

List on 22.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-S-d-11

Surjit 31.1.2018